

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 534/92

1992

XXX No.

DATE OF DECISION 2.7.92

Mr. PN Narasimhan

Petitioner

Mr. S. Ramakrishna Rao

Advocate for the Petitioner(s)

Versus

Secretary, Dept. of Posts, N. Delhi Respondent
and 2 others

Mr. N.V. Ramana

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R. Balasubramanian, Member (Admn.)

The Hon'ble Mr. T. Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

HRBS
M(A)

HTCSR
M(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.534 of 1992

DATE OF JUDGMENT: 2nd July, 1992

BETWEEN:

Mr. P.N.Narasimhan ..

Applicant

AND

1. The Secretary,
Department of Posts,
New Delhi.
 2. The Chief Postmaster General,
A.P.Circle,
Hyderabad.
 3. The Asstt. Postmaster General (S&V),
o/o Chief Postmaster General,
A.P.Circle,
Hyderabad. ..
- Respondents

COUNSEL FOR THE APPLICANT: Mr. S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl.CGSC

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This application is moved as a lunch motion by
Shri S.Ramakrishna Rao. The applicant herein prays that a

contd....

P.JR

To

1. The Secretary, Department of Posts, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Assistant Postmaster General (S&V)
Chief Postmaster General, A.P.Circle, Hyderabad.
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl. CGSC. CAT.Hyd.
6. One spare copy.

pvm.

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direction be given to the respondent No.1 to dispose of the applicant's representation dated 24.2.1992. He also wants a direction to the respondents 2 and 3 that till such time his representation dated 24.2.1992 is disposed of, the post of Senior Superintendent of Post Offices, Hyderabad S.E.Division, should not be filled ^{up} on regular basis.

2. At the time of hearing this application Shri S. learned counsel for the applicant Ramakrishna Rao, stated that the applicant already stands relieved on 18.6.1992 on his promotion to Group 'A' on allotment to Maharashtra Circle. In other words, he is not occupying any position ^{now}. Under these circumstances, we direct the Respondent No.1 to dispose of the representation of the applicant dated 24.2.1992 and pass final orders before 15.8.1992. If the applicant is still aggrieved, he is at liberty to come with a fresh O.A.

3. After hearing both the sides, no interim relief at the admission stage itself. is granted. The O.A. is accordingly disposed of. There is no order as to costs.

(Dictated in the open Court).

R. Balasubramanian
(R. BALASUBRAMANIAN)
MEMBER (ADMN.)

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

Dated: 2nd July, 1992.

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Deputy Registrar